

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

16

CCP No. 100/1993
in
CA 2412/91.

Date of decision: 24.8.1993.

Shri Jagmohan ... Petitioner.

Vs.

General Manager,
Northern Railway & Ors. .. Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

HON'BLE MR. S.R. ADIGE, MEMBER (A).

For the petitioner ... Shri S.K. Sawhney, counsel.

For the respondents ... Shri R.L. Dhawan, counsel.

ORDER (ORAL)

(BY: Justice V.S. Malimath, Chairman)

The respondents have in compliance with the judgment of the Tribunal passed orders giving retrospective promotion to the petitioner with effect from 19.7.1991, the date from which his junior was promoted. Consequential benefits had been directed to be given to the petitioner. But the order passed by the respondents is silent about it. Learned counsel for the respondents in the circumstances prayed for reasonable time being granted to pay the difference of emoluments to which the petitioner has become entitled from the deemed date of promotion. As regards the payment of arrears is concerned, the same should be calculated and paid to the petitioner within a period of four weeks from this date. If the said amount is not paid within the said period, the amount shall carry an interest @ 12% per annum till the date of payment.

Subject to the above direction, this C.C.P. stands disposed of.

S.R. Adige
(S.R. ADIGE)
MEMBER (A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN